

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.17/99.

Date of decision: January 5, 1999

Between:

1.D.Neemkar.
2.D.V.S.Suryanarayana.
3.M.Mallanna.
4.O.Satyanaarayana.
5.T.M.Ameer Basha.
6.K.R.Venkob Rao.
7.V.N.Heldt.

... ... Applicants.

And

1. Union of India represented by its Secretary, Railway Board, Rail Bhavan, New Delhi.
2. General Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
4. Chief Engineer, Head Quarters Office, South Central Railway, Secunderabad. Respondents.

Counsel for the Applicants: Sri G.V.Subba Rao.

Counsel for the Respondents: Sri N.R.Devaraj.

CORAM:

Hon'ble Mr. Justice D.H.Nasir, Vice-Chairman.

Hon'ble Sri H.Rajendra Prasad, Member (A)

O R D E R

(by Hon'ble Mr.Justice D.H.Nasir, Vice-Chairman)

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Heard the learned counsel for the rival parties at length. It emerges from the submissions made by them as well as on perusal of the documents relating to conditions of Eligibility for selection to Class II Posts, produced by the learned counsel for the Respondents during the course of arguments, that the Scheme formulated by

Railway Board's letter No.E(GP)90/2/156 dated 10.6.1991 has not come into force till today as is evident from the letter No.P(GAZ)607/Engg/98 dated 30.12.98 issued by the Chief Personnel Officer, South Central Railway, Head Quarters Personnel Branch, Secunderabad wherein it is stated "that the minimum qualification of a Diploma or equivalent in the Engineering discipline concerned would come into force only after amendment of the relevant recruitment rules are issued, in terms of Board's letter No.E(GP)90/2/156 dated 16.7.1996. As such the restriction of diploma or equivalent for Group 'B' selection does not subsist now."

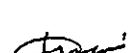
In view of the Scheme not having been enforced till today, the relief claimed by the applicants does not survive for consideration by the Tribunal at this stage.

The learned counsel for the applicants, therefore, fairly concedes that there is no point in pursuing this O.A., and seeks permission to withdraw the O.A., which is granted.

The O.A., is disposed of as withdrawn.

No costs.


H. RAJENDRA PRASAD
Member (A)


D.H. NASIR, J
Vice-Chairman.

Date: January 5, 1999
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Dictated in open Court.

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1) HDHNS

2) D.R (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

Justice D. H. Naris - V.C
THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

H. Rajendra Prasad
THE HON'BLE SHRI B. S. JAI PARAMESWAR :
M(A)

DATED: 5/1/99

ORDER/JUDGMENT

MAY/R.A./C.P.No.

DA. NO. 17/99
in

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

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